

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 117

CP (IB) No. 245/Chd/Pb/2021

IN THE MATTER OF
State Bank of India

...

Petitioner

Versus

Dhiraj Saluja

... **Respondent/Personal Guarantor**

Under Section: 95, IBC 2016

Order delivered on 02.05.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Rakesh Gupta and Mr. Rakshit Gupta,
Advocates

For the Respondent/Personal Guarantor : Mr. Vaibhav Sahni, Advocate

ORDER

At the request of the Ld. counsels for both the parties, list the matter on 03.06.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)